

(2011) 07 MAD CK 0310

Madras High Court (Madurai Bench)

Case No: Writ Petition (MD) No. 2458 of 2011

K. Paramasivan

APPELLANT

Vs

The Commissioner Rural
Development Agency, The
District Collector and The Project
Officer District Rural
Development Agency

RESPONDENT

Date of Decision: July 4, 2011

Hon'ble Judges: R. Sudhakar, J

Bench: Single Bench

Advocate: K.P. Krishnadoss, for the Appellant; T.R. Janarthanam, AGP, for the Respondent

Judgement

@JUDGMENTTAG-ORDER

R. Sudhakar, J.

Heard the learned Counsel appearing for the Petitioner and Mr. TR. Janarthanam, Additional Government Pleader appearing for the Respondents.

2. The Petitioner has come up with the present writ petition praying to direct the Respondents 2 and 3 to disburse the balance amount of Rs. 7.05 lakhs with interest to the Petitioner to be paid for the work executed under Tourism Development Scheme in the year 2006 - 2007 at Udayagiri fort in Kanyakumari District.

3. The Petitioner has made a representation to the Respondents on 10/2/2009 followed by a legal notice dated 3/2/2011. Since the same have not been considered so far, the Petitioner has come up with the present writ petition praying for the relief as stated therein.

4. Without expressing any opinion on the claim made by the Petitioner, the second and third Respondents are directed to consider the representation submitted by the Petitioner dated 10/2/2009, if it has not been disposed of already and pass

appropriate orders on merits and in accordance with law within a period of eight weeks from the date of receipt of a copy of this order.

5. This writ petition is ordered accordingly. No. costs.